

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.104

New IA-1355/2023

In

IB-22(ND)(A)/2018

IN THE MATTER OF:

Oriental Bank of Commerce

.....APPLICANT/PETITIONER

Vs.

M/s. Shekhar Resorts Ltd. & Ors.

.....RESPONDENT

SECTION

U/s 7 of IBC, 2016

Order delivered on 10.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mohak Sharma, Advocate.

For the Respondent :

ORDER

New IA-1355/2023:-

Mr. Mohak Sharma, Learned Counsel appears for the Applicant.

Issue notice to the Respondents

The Applicant is directed to serve notice along with a copy of this application to the Respondents by all modes and file proof of service along with an affidavit within two weeks. The Respondents shall file its reply affidavit within one week after receipt of notice. Rejoinder, if any, be filed by the Applicant within one week thereafter.

List the matter on **24.04.2023**.

-SD-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**